

**GOVERNMENT OF INDIA  
PANCHAYATI RAJ  
LOK SABHA**

UNSTARRED QUESTION NO:3003

ANSWERED ON:24.07.2009

EXPERT COMMITTEE RECOMMENDATIONS ON SIXTH SCHEDULE

Dharmshi Shri Babar Gajanan

**Will the Minister of PANCHAYATI RAJ be pleased to state:**

- (a) whether the Expert Committee on "Planning for the Sixth Schedule Areas and those not covered by Parts IX and IX-A of the Constitution" had recommended strengthening of the village and autonomous councils;
- (b) if so, the steps taken by the Union Government for implementation of above recommendations;
- (c) whether the village and autonomous councils have been set up;
- (d) if so the details thereof; and
- (e) if not, the steps taken so far by the Union Government for strengthening the village and autonomous councils?

**Answer**

MINISTER OF PANCHAYATI RAJ(Dr. C. P. JOSHI)

(a): Yes Sir. The Expert Committee on "Planning for the Sixth Schedule Areas and those not covered by Parts IX and IX-A of the Constitution" suggested the strengthening of Autonomous District Councils (ADCs)/Autonomous Councils (ACs) and village councils for decentralized and participatory planning.

(b) to (e): The report of the Committee has been forwarded to the States of Assam, Meghalaya, Tripura, Manipur, Mizoram and Nagaland and the relevant Central Ministries. There have been inter-Ministerial consultations on the report of the Expert Committee. Ten ADCs/ACs have been constituted under the Sixth Schedule to the Constitution of India in the North East States. The ADCs/ACs under the Sixth Schedule have been vested with some executive, legislative, judicial and financial powers to operate as organizations of self-government. Under the Sixth Schedule, law making powers of ADCs/ACs pertaining to certain subjects, including the establishment of village committees or councils, have been entrusted.